

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN
&
THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.**

**Thursday, the 16th day of July 2026 / 25th Ashadha, 1948
WP(C) NO. 13064 OF 2026 (G)**

PETITIONER:

**SUO MOTU WRIT PETITION INITIATED BY THE HIGH COURT, HIGH COURT OF
KERALA, ERNAKULAM, PIN - 682 031.**

RESPONDENTS:

- 1. THE STATE OF KERALA, REPRESENTED BY ITS CHIEF SECRETARY, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.**
- 2. THE ADDITIONAL CHIEF SECRETARY, HOME DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.**
- 3. THE SPECIAL SECRETARY, DEPARTMENT OF SOCIAL JUSTICE, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.**
- 4. THE DIRECTOR GENERAL OF PRISONS AND CORRECTIONAL SERVICES, PRISONS HEADQUARTERS, POOJAPPURA, THIRUVANANTHAPURAM, PIN - 695 012.**
- 5. THE DIRECTOR, DIRECTORATE OF GENERAL EDUCATION, JAGATHI, THIRUVANANTHAPURAM, PIN - 695 014.**
- 6. ADDL.R6: KERALA STATE LEGAL SERVICES AUTHORITY, REPRESENTED BY THE MEMBER SECRETARY, NIYAMA SAHAYA BHAVAN, OLD XVIII COURT, OPP. ADVOCATE GENERAL OFFICE, HIGH COURT OF KERALA, PIN CODE: 682 031. (ADDL.R6 IS IMPEADED AS PER ORDER DATED 31.03.2026 IN WP(C) NO.13064/2026).**

**BY SRI.RASHEED C.NOORANAD, SPECIAL GOVERNMENT PLEADER FOR R1 TO R5,
ADV.SMT.PARVATHI MENON FOR ADDL.R6**

**THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ORDERS ON 16.07.2026,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:**

SOUMEN SEN, C.J.

&

SYAM KUMAR V.M., J.

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W.P.(C) No.13064 of 2026

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Dated this the 16th day of July 2026

Appearance:

For the Respondent : Mr. Rasheed C. Nooranad, Spl GP
: Ms. Parvathi Menon for R6

ORDER

SOUMEN SEN, C.J.

A memo dated 15th July 2026 has been filed by the learned Special Government Pleader. Along with the memo, a notification dated 14th July 2026 has also been placed on record, from which, it appears that the Government has constituted a Monitoring Committee for the management of Open Correctional Institutions with the following compositions:

- i) Hon'ble Justice Narayana Pisharadi (Retd.),
formern Judge of the High Court of Kerala –
Chairperson*
- ii) Additional Chief Secretary (Home) – Member*
- iii) Deputy Inspector General of Prisons (HQ) –
Member*

W.P.(C) No.13064 of 2026

-2-

2. We have been informed that, pursuant to our request, Hon'ble Mr. Justice Narayana Pisharadi, retired Judge of the High Court of Kerala, has agreed to serve as the Chairperson of the said Committee.

3. We direct the Director General of Prisons & Correctional Services to take immediate steps for setting up office room in Ernakulam District and for providing remuneration, logistics and staff support for the functioning of the Monitoring Committee, in consultation with Member Secretary, Kerala State Legal Services Authority (KeLSA), within two weeks from date. The said direction is peremptory. A copy of this order shall be immediately forward to the Member Secretary, KeLSA.

4. We place record our gratitude to Hon'ble Justice Narayana Pisharadi for accepting our request.

Post on 30.07.2026.

Sd/-
SOUMEN SEN
CHIEF JUSTICE

Sd/-
SYAM KUMAR V.M.
JUDGE

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